

Shri C. D. Deshmukh: I introduce Bill.

I also beg to move:†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54 be taken into consideration."

7 P.M.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54 be taken into consideration."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION (No. 2) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill* to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53."

The motion was adopted.

*Introduced with the recommendation of the President.

† Moved with the recommendation of the President.

Shri C. D. Deshmukh: I introduce the Bill.

I also beg to move:†

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration."

Mr. Deputy-Speaker: The hon. Minister may say a few words.

Shri C. D. Deshmukh: It is not necessary to make a speech because I explained that when the budget was introduced it was not possible to make any provision for this sum which has been provided in accordance with the recommendations of the Finance Commission. Those representations were to be given effect to for the current year as well as from the next year. The necessary law authorising us to make the payment has already been passed, and, therefore, now the proposal is made that a supplementary grant be made to cover the allotment for the current year.

Mr. Deputy-Speaker: It has only worked out the excise duty for one year?

Shri C. D. Deshmukh: Yes, that is all.

Mr. Deputy-Speaker: And it is charged on the Consolidated Fund?

Shri C. D. Deshmukh: Yes.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration."

Shri Nambiar (Mayuram): What I have to submit is that with regard to the tobacco excise duty and tobacco levies, we have got representations from the Madras State that the Madras State Government should not be given the entire authority to levy whatever excise duty or whatever sales tax they like. As it stands today, the Centre has the entire authority to them. There is so much of feeling about this among the tobacco growers that this should not be allowed. I want to bring this point to his notice so that he may not allow the Madras State to do so.

Shri C. D. Deshmukh: The Finance Commission has recommended that the

agreements made with certain State Governments—Bombay, Madras and so on—in regard to the imposition of a Sales Tax and not excise duty—on tobacco be abrogated as a result of these recommendations that they have made in regard to the sharing of the excise duty. Now, the amounts that will be allocated to the State as a result of this allocation would be considerably larger than what we are paying them as a matter of compensation, but it should be remembered that it was compensation for not exercising a right which the Constitution has already vested in these Governments, and therefore, I think it is only logical that we should now restore to them the freedom that they had before these agreements were made. In any case, we have no constitutional method by which we can ask them to continue to forego a certain source of revenue. Therefore, it is really a consequential step that we are taking as a result of the allocation of excise duties, and I am afraid that the only remedy is a sense of moderation on the part of the State Government concerned.

Shri Nambiar: Can I expect that there will be at least a recommendation or an advice given to the Madras Government in this respect? I have received two or three telegrams from Sriakulam tobacco growers and Trichinopoly and other areas. The tobacco dealers as well as growers are agitating in the matter and we are getting so much representation. Will the Central Government at least advise the Madras Government in this respect to practise moderation?

Shri G. H. Deshpande (Nasik—Central): Are we discussing Madras or Pepsu?

Shri Nambiar: Pepsu, Sir.

Mr. Deputy-Speaker: All that the hon. Member means is that whereas in Pepsu there is no legislature, Madras has a legislature. In Madras there are as capable hon. Members in the Assembly as there are Members in the Parliament here, and therefore, they are expected to take charge and even see that no sales tax is imposed on tobacco. Under these circumstances, enough has been said on the floor of this House. All sections in India are watching these proceedings. How can any advice be given. The hon. Member will consider this leisurely. It will be resented by the various local Legislatures and Governments.

The question is:

“That the Bill to authorise payment and appropriation of a certain further sum from and out of the

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Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration..”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

“That the Bill be passed.”

Mr. Deputy-Speaker: The question is:

“That the Bill be passed.”

The motion was adopted.

ADMINISTRATION OF EVACUEE PROPERTY (AMENDMENT) BILL

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): I beg to move:

“That the following amendment made by the Council of States in the Bill further to amend the Administration of Evacuee Property Act, 1950, be taken into consideration:

“That in clause 13, in the proposed section 40, in sub-clause (1) of clause (c) of sub-section (2) for the words “three thousand” the words “five thousand” shall be substituted.”

When this Bill was first introduced, it was the intention of the Government to keep this amount, as it was originally, at Rs. 5,000. Subsequently, when the Bill went before the Select Committee, they decided that the amount should be reduced to Rs. 3,000, and the House passed the Bill accordingly. Subsequently, when the Bill went up to the Upper House, and an amendment was moved whereby it was suggested that the amount be increased to Rs. 5,000 from Rs. 3,000, the hon. Minister of Rehabilitation accepted that amendment. Now that amendment has come down to this House for passing. I hope the House will pass it.

Mr. Deputy-Speaker: The question is:

“That the following amendment made by the Council of States in the Bill further to amend the Administration of Evacuee Property Act, 1950, be taken into consideration:

“That in clause 13, in the proposed section 40, in sub-clause